Court-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 171 of 2015 & IA No. 281 of 2015
&
Appeal No. 128 of 2015 & IA Nos. 203, 204 of 2015

Dated: 19th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL No. 171 of 2015 & IA No. 281 of 2015

In the matter of:-

M/s Spectrum Power Generation Ltd. ...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Mr. M.S. Ramalingam for R.1

Ms. Suchi Singh for R-4

Mr. M.G. Ramachandran
Ms. Poorva Saigal
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R.2

Appeal No. 128 of 2015 & IA Nos. 203, 204 of 2015

Samalkot Power Ltd. ...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Sadapurna Mukherjee
Mr. Rishabh Gupta
Ms. Shally Bhasin

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R.2

Ms. Shuchi Singh for R.3

ORDER

We are informed by Mr. M.G. Ramachandran that the Review Petition filed by Powergrid Corporation of India Limited, Respondent No.2, is pending before the Central Commission for about one year. Counsel for the Central Commission is present. He states that he will obtain instructions. However, we are of the opinion that the Central Commission should dispose of the review petition at the earliest.

List these matters for hearing on ***13.09.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/mk